

(b) Whether they were beaten and manhandled;

(c) if so, whether all these persons have been kept with criminals in jail; and

(d) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) 44 persons including 2 women and two adolescents of the age of 14/15 years were arrested for defying the prohibitory orders promulgated under section 144 Cr. P.C. Of them, 23 persons were arrested near Patel Chowk when after alighting from a bus they formed into an un lawful procession and marched towards Parliament House. The other 21 persons were arrested on Red Cross Road.

(b) No, Sir.

(c) No, Sir.

(d) Does not arise.

VIOLENCE IN WEST BENGAL

4170. SHRI KANWAR LAL GUPTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Shri H. K. Konar, former West Bengal Minister of Land Revenue called upon the people of West Bengal to paralyse the Railways, vehicular traffic and all other normal activities in case the U.F. Ministry is dismissed;

(b) if so, the steps Government propose to take to protect the properties of the Centre and to check people from indulging in violent acts;

(c) whether Government have received any reports of violence, lawlessness and storing of arms; and

(d) if so, the details thereof ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) According to information furnished by the State Government, Shri H. K. Konar, Ex-Land Revenue Minister of West Bengal is reported to have stated in a public meeting on 16-11-1967 at Burdwan that if the State United Ministry was toppled all sorts of vehicular traffic would have to be immobilised and work in factories would be stopped. The administration was thereby to be paralysed. The speech

was published in most of the daily newspapers in West Bengal and has not yet been contradicted from any source. The State Government have no reason for disbelieving the authenticity of the statement mentioned above.

(b) Adequate precautionary measures have been taken to protect the properties of Central Government and to check violent activities by any political party or by rowdies.

(c) There is no information regarding the storing of arms. Apart from the disturbances that took place on November 22 and November 23, there are no other reports of any violence or lawlessness at present.

(a) Does not arise.

CORRECTION OF ANSWER TO UNSTARRED QUESTION NO. 1457 DATED 2-3-1966 REGARDING ACTION AGAINST JOURNALISTS UNDER D.I.R

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : An assurance was given on 2-3-1966 in reply to the following Unstarred Question in the Lok Sabha—

“(a) the number of prosecutions made so far under the Defence of India Rules (1962) against the editors, printers, publishers or writers newspapers and journals for the items of news or and articles published;

(b) the names of the newspapers and journals involved; and

(c) the nature of charges made against each of them.”

2. The assurance was fulfilled on 14-6-1966 after collecting the necessary information.

3. After the assurance was fulfilled the Government of Uttar Pradesh reported that the information furnished by them regarding the case registered under D.I.R. against the editor, printer, and publisher of 'Siyasat Jadid', an Urdu Daily of Kanpur, was not correct. The State Government had reported earlier that the editor of the Urdu daily was discharged by the High Court. The correct position was that the editor was only released on bail under orders of the High Court.

4. In the light of the information now furnished by the State Government the

following correction may be made in the reply given earlier to the Unstarred Question :—

In column 4, at page 2 of the statement "Action against newspapers and journals under the DIR" against 'Siyasat Jadid', Urdu daily—

For "A case against the editor, printer and publisher of this paper was registered for publishing a highly communal and objectionable article. Editor of this paper has been discharged by High Court.

Substitute "A case against the editor, printer and publisher of this paper was registered for publishing a highly communal and objectionable article. The State Government have subsequently issued orders sanctioning withdrawal of the case against the editor and publisher of the daily 'Siyasat Jadid' keeping in view of the revised policy regarding the application of the Defence of India Rules, 1962."

12.16 hrs.

PAPERS LAID ON THE TABLE

FINAL REPORT OF THE ROAD TRANSPORT TAXATION ENQUIRY COMMITTEE

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO) : I beg to lay on the Table a copy of the Final Report of the Road Transport Taxation Enquiry Committee. [Placed in Library. See No. LT-1973/67]

NAVAL CEREMONIAL, CONDITIONS OF SERVICE AND MISCELLANEOUS (SIXTH AMENDMENT) REGULATIONS, 1967

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA) : On behalf of Sardar Swaran Singh I beg to lay on the Table a copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Sixth Amendment) Regulations, 1967 published in Notification No. S.R.O. 362 in Gazette of India dated the 25th November, 1967 under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-1974/67]

GOA, DAMAN AND DIU (ABSORBED EMPLOYEES CONDITIONS OF SERVICE) AMENDMENT RULES, 1967

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI

K. S. RAMASWAMY) : On behalf of Shri Vidya Charan Shukla I beg to lay on the Table a copy of the Goa, Daman and Diu (Absorbed Employees Conditions of Service) Amendment Rules, 1967, published in Notification No. 3702 in Gazette of India dated the 21st October, 1967 under sub-section (3) of section 3 of the Goa, Daman and Diu (Absorbed Employees) Act, 1965. [Placed in Library. See No. LT-1975/67].

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 11th December, 1967 agreed without any amendment to the Cotton Textile Companies (Management of Undertakings and Liquidation or Reconstruction) Bill, 1967 which was passed by the Lok Sabha at its sitting held on the 28th November, 1967."

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS SEVENTEENTH REPORT

SHRI R. K. KHADILKAR (Khed) : I beg to present the Seventeenth Report of the Committee on Private Members' Bills and Resolutions.

12.17 hrs.

STATEMENT RE: DAMAGE TO KOYANGAR AND PROJECT DUE TO EARTHQUAKE

Mr. SPEAKER : Dr. K. L. Rao to make a statement about the earthquake.

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : Mr. Speaker, Sir, I wish to make a statement on the damage to Koyna Project and Koyanagar due to the earthquake on the 11th December, 1967.

Construction of the Koyna Dam was commenced in 1956 and the first partial filling of the reservoir started in 1961. Power generation commenced in 1962 and at present constitutes about 40% of the total power generation in Maharashtra State.